

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 20 OCT 1994

APPLICATION NO: 1666 of 1994

APPLICANTS:- Smt. S.P. Kumari,  
v/s.

RESPONDENTS:- The Chief General Manager, Karnataka Telecom  
Circle, Bangalore and Others.

I.

- ①. Dr. M.S. Nagaraja,  
Advocate no. 11,  
2nd floor, 1st Cross,  
Sripalika Complex,  
Gandhinagar,  
Bangalore 560099.
- ②. The Chief General Manager,  
Karnataka Telecom Region,  
No 1, Old Madras Road,  
Ulsoor, Bangalore 560008.

Subject:- Forwarding of copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore.

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~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above  
mentioned application(s) on 13-10-94.

Issued on

20/10/94 *Sh*

*Sh*  
of for DEPUTY REGISTRAR  
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL,  
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 1666/ 1994

THURSDAY, THE 13TH DAY OF OCTOBER, 1994

SHRI V. RAMAKRISHNAN

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MEMBER (A)

SHRI A.N. VUJJANARADHYA

...

MEMBER (J)

Between

Smt. S.P. Kumari,  
Aged 25 years,  
D/o Shri S.C. Somasekharappa,  
Goldsmith, Dhobi Road,  
Gandhi Bazaar,  
Shimoga - 577 202.

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Applicant

( By Advocate Dr. M.S. Nagaraja )

And

1. The Chief General Manager,  
Karnataka Telecom Circle,  
Ulsoor,  
Bangalore -560 008.
2. The Director General,  
Telecommunications,  
Government of India,  
Sanchar Bhavan,  
New Delhi.
3. Union of India  
represented by  
Secretary to Government,  
Ministry of Communications,  
Government of India,  
New Delhi.

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Respondents

ORDER

B Shri V. Ramakrishnan, Member (A)

We have heard Dr. M.S. Nagaraja who submits that even though the applicant had submitted a representation in December 1993 as at Annexure A-3, the same has not been disposed of by the respondents.

Dr. Nagaraja further informs that the appointment orders on the basis of the selection process has not yet been issued and it is likely to take another fortnight or so for such issue.

2. In view of the position brought out above, we direct that the 1st respondent should dispose of the representation dated 31.12.93 as at Annexure A-3 within a fortnight from the date of receipt of a copy of this order and any appointment order on the basis of the selection process which has already been taken up should not issue till the representation dated 31.12.93 is disposed off.

3. With the above observation, the application is finally disposed of with no order as to costs.

Sd-

( A.N. Vujjanaradhy )  
Member (J)

Sd-

( V. Ramakrishnan )  
Member (A)



TRUE COPY

*Ugny 20/12/94*  
Section Officer

Central Administrative Tribunal  
Bangalore Bench  
Bangalore